DISTRICT WISE INFORMATION ABOUT THE DETAILS OF THE CRIMINAL CASES PENDING IN THE STATE OF UTTARAKHAND AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

In compliance of judgment dated 09.11.2023 passed in Writ Petition (Civil) No. 699 of 2016 titled as "Ashwini Kumar Upadhyay vs. Union of India & Anr.", the district wise information about the details of the Criminal Cases pending in the State of Uttarakhand against elected members of the parliament and legislative assemblies *i.e.* year of filing, number and stage of proceedings is as follows:

S1. No.	Name of the District	Details of the Pending Cases	Year of Filing of	Stage of Proceedings	Remarks
			Case		
1.	Almora	Nil	Nil	Nil	Nil
2.	Bageshwar	Nil	Nil	Nil	Nil
3.	Chamoli	Nil	Nil	Ni1	Nil
4.	Champawat	Nil	Nil	Ni1	Nil
5.	Dehradun	1. Case Number 296/2021 CBI Vs. R. K. Chamoli and others Section- 323, 342, 365, 120B, 193, 385, 506 IPC 2. Case No. 2618/21 State vs.	26.03.2021	Prosecution Evidence Appearance	Elected member accused has been chargesheeted alongwith four other accused. 22 witnesses have been examined. 83 witnesses are named in chargesheet.
		Preetam Singh & others.	20.03.2021	прреагансе	

		Under section-147, 188, 269, 270 IPC P.S – Kotwali Case No./FIR No. 2208/2019 State vs. Umesh Kumar Sharma	2019	Under the compliance of order by Supreme Court of India dated 21.11.2023- The criminal proceedings arising out of the FIR No. 218/2018 shall remain stayed qua the petitioner.	-
		Case No. 3588/2019 State Vs. Umesh Kumar Sharma	2019	Prosecution Evidence	-
6.	Haridwar	Nil	Nil	Nil	Nil
7.	Nainital	1. Crl. Case No. 3051/2022 State vs. Ram Singh Keda and other	2022	Appearance	-
		2. Crl. Case No. 3046/2022 State vs. Ram Singh Keda and other	2022	Appearance	-
		3. Crl. Case No. 4501/2018 State vs. Afsar Alias Mallu & others (accused-Sumit Hridesh) P. S Banbhulpura, FIR No. 192/2016, U/s 353 I.P.C.	2018	Appearance of Accused	-
		4. C.C. No. 3451/2022 State vs. Dr. Mohan Singh Bisht P.S. Lalkuan, FIR No. 38/2022, U/s 188 IPC		Appearance of Accused	-
		5. C.C. No. 3152/2022 State vs.	2022	Appearance of Accused	_

		Dr. Mohan Singh Bisht P.S.			
		Lalkuan, FIR No. 38/2022, U/s			
		188 IPC & Prevention of damage			
		to Public Property Act-03			
8.	Pauri	1. State vs. Dalip Singh Rawat	2021	Prosecution Evidence	-
	Garhwal	2. Incharge Magistrate FST-a	2021	Prosecution Evidence	-
		Pramod Kumar Dobariyal vs.			
		Dilip Singh Rawat			
9.	Pithoragarh	1. State vs. Harish Dhami and	24/2022	Order	-
		others	•		
10.	Rudraprayag	Nil	Nil	Nil	-
11.	Tehri	1. Criminal Case No. 600/2020	15.10.2020	Accused not appear	-
	Garhwal	State vs. Vinay Sikarwal and		warrant issue.	
		others.			
12.	U. S. Nagar	1. Criminal Revision No. 171 of	21.08.2023	Hearing	-
		2023 "Ganesh Upadhyay vs.			
		State of Uttarakhand & Himanta			
		Biswa Sarma" (MLA/CM Assam)			
		U/s 397, 399 Cr. P. C. filed			
		against Order dated 15.07.2023			
		passed by III Addl. Civil Judge			
		(S.D.)/ACJM Court, Rudrapur			
		in Misc. Crl. Case No.			
		587/2023, Ganesh Upadhyay			
		vs. Hemanta Biswa Sarma, U/s			
		500 IPC, P. S. Pantnagar.			
		2. Criminal Case No. 781 of	29.03.2023	Prosecution Evidence	-
		2023 "State vs. Shiv Kumar			
		Arora" (MLA Rudrapur)			
		FIR No.22/2022, P.S.			
		Pantnagar, U/s 127(2) Public			

Representative Act, 188 IPC &			
51 Disaster Management Act.			
3. Criminal Case No. 3012 of	20.10.2023	Appearance	-
2023 "State vs. Shiv Kumar			
Arora" (MLA Rudrapur)			
FIR No. 64/2022, P.S.			
Rudrapur, U/s 127(2) Public			
Representative Act, 188, 269,			
270 IPC & 51 Disaster			
Management Act.			
4. Criminal Case No. 1093/2023	03.05.2023	Appearance	-
"State vs. Shiv Kumar Arora"			
(MLA Rudrapur)			
FIR No. 92/2022, P.S.			
Rudrapur, U/s 127(2) Public			
Representative Act			
5. Criminal Case No. 2798/2014	08.10.2014	Appearance	-
"State vs. Aadesh Singh			
Chauhan" (MLA Jaspur)			
FIR No. 139/2012, P.S. Jaspur,			
U/s 147, 332, 353, 153A, 295A,			
268 IPC & 7 Crl. Law			
Amendment Act.			
6. Criminal Case No. 162/2023	21.03.2023	Appearance	-
"State vs. Aadesh Singh			
Chauhan" (MLA Jaspur)			
FIR No. 36/2022, P.S. Jaspur,			
U/s 147, 323, 427, 440, 506			

		IPC.			
		7. Criminal Case No. 164/2023 "State vs. Aadesh Singh Chauhan" (MLA Jaspur) FIR No. 313/2022, P.S. Jaspur, U/s 323, 504, 506 IPC.	21.03.2023	Appearance	-
13.	Uttarkashi	1. Crl. Case No. 202 of 2023 State vs. Suresh Singh Chauhan, U/s 188, 269, 270 IPC and Section 51 (B) of Disaster Management Act	2023	Hearing on application u/s 321 Cr. P. C.	The accused is sitting MLA.
		2. Crl. Case No. 203 of 2023 State vs. Suresh Singh Chauhan, U/s 188, 269, 270 IPC and Section 51 (B) of Disaster Management Act	2023	Prosecution Evidence	The accused is sitting MLA.
		3. Crl. Case No. 864 of 2023 State vs. Sanjay Dobhal, u/s 188, 269, 270 IPC and Section 51 (B) of Disaster Management Act	2023	Statement of accused u/s 251 Cr. P. C.	The accused is sitting MLA.
		4. Crl. Case No. 36 of 2023 State vs. Durgesh Lal, U/s 269, 270 IPC	2023	Appearance	The accused is sitting MLA and Bailable warrant issued by the Court to secure presence.
		5. Crl. Case No. 46 of 2023 State vs. Durgesh Lal, U/s 269, 270 IPC	2023	Appearance	The accused is sitting MLA and Bailable warrant issued by the Court to secure presence.

6. Crl. Case No. 7 of 2023 State vs. Sanjay Dobhal, U/s 269, 270 IPC	2023	Appearance	The accused is sitting MLA and Bailable warrant issued by the Court to secure presence.
7. Crl. Case No. 17 of 2023 State vs. Sanjay Dobhal, U/s 188 IPC & 51 (B) Disaster Management Act		Appearance	The accused is sitting MLA and Bailable warrant issued by the Court to secure presence.

Sd/-

(L. S. Rawat) Dy. Registrar, Admin.-B